

[*Mr. Deputy Speaker*]

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

SHRI SURESH KURUP : I introduce the Bill,

CONSTITUTION (AMENDMENT)
BILL*

(Insertion of new article 333A)

[*English*]

DR. P. VALLAL PERUMAN (Chindambaram) : I beg to move for leave for introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

DR. P. VALLAL PERUMAN : I introduce to Bill.

CONSTITUTION (AMENDMENT)
BILL

(Amendment of Article 324)

[*English*]

SHRI G.M. BANATWALLA (Ponnani). I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

SHRI G.M. BANATWALLA : I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL

(Amendment of Article 315)

[*English*]

SHRI SHANTARAM NAIK (Panaji) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

SHRI SHANTARAM NAIK : I introduce the Bill.

15.35 hrs.

BEEDI AND CIGAR WORKERS
(CONDITIONS OF EMPLOYMENT)
AMENDMENT BILL *Contd.*

(Amendment of Section 2, etc.)

[*English*]

MR. DEPUTY-SPEAKER : Now, we take up the Bills for consideration and passing.

Further consideration of the following motion moved by Shri Ajit Kumar Saha on the 4th April, 1986, namely : —

“That the Bill further to amend the Beedi and Cigar Workers (Conditions of Employment) Act 1966, be taken into consideration.”

Now, Shri Thampan Thomas—not here, Shri Virdhi Chander Jain.

[*Translation*]

SHRI VIRDHI CHANDER JAIN (Barmer) : I would like to express my opinion in regard to the motion moved by Shri Ajit Kumar Saha for further amendment to the Beedi and Cigar workers (Conditions of Employment) Amendment Bill.